

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No. 1045 of 2006

Wednesday, this the 08th day of November, 2006

Hon'ble Mr. P.K. Chatterji, Member (A)

Suresh Chandra Srivastava, Son of Late Raj Narain Srivastava, Resident of 724-A/K, Chachar Nala, Daryabad, Allahabad.

Applicant

By Advocate Shri Amrendra Kr. Srivastava

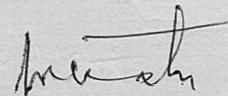
Versus

1. Union of India through General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, West Central Railway, Jabalpur Division, Jabalpur.
3. Senior Divisional Operating Manager, West Central Railway, Jabalpur Division, Jabalpur.
4. Senior Divisional Personnel Officer, West Central Railway, Jabalpur Division, Jabalpur.

Respondents

ORDER

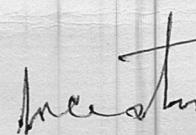
The applicant in this O.A., who is a resident of Allahabad, says that he has worked in the Railways from 1960 to 31.01.1971, when he was removed from service, but the copy of removal order was never served upon the respondents. Since then he has been moving representations one after another for considering his case for grant of ^{retiral benefit} ~~compassionate appointment~~ as he had served in the department for over 10 years but no retiral benefit has been given to him and hence this O.A.



(3)

2

2. Learned counsel for the applicant is of the opinion that purpose will be served if suitable direction is issued by this Tribunal to the respondents to consider applicant's representation and take necessary action as admissible under rules. For this purpose, this O.A. itself may be treated as a representation, therefore, I direct hereby that respondent no.2 will go through the Original Application taking it as representation before him and after considering the same, issue appropriate orders to the applicant as admissible under rules. This may be done within a period of 4 months from the date of receipt of this order. The O.A. stands disposed of with this direction. No order as to cost.


Member (A)

/M.M./